

General Circular No. 05/2019

F. No. 01/8/2013- CL V (Vol. VI)
Government of India
Ministry of Corporate Affairs

5th Floor, A-Wing Shastri Bhavan,
Dr. R P Road, New Delhi - 01
Dated: 12.04.2019

To
All Regional Directors,
All Registrar of Companies,
The Stakeholders.


Sub: - Filing of one time return in DPT -3 Form - reg.

Sir/Madam,

As per Rule 16A(3) of the Companies (Acceptance of deposit) Rules, 2014 "every company other than Government company shall file a onetime return of outstanding receipt of money or loan by a company but not considered as deposits, in terms of clause (c) of sub-rule 1 of rule 2 from the 01st April, 2014 to the date of publication of the notification in the Official Gazette, as specified in Form DPT-3 within ninety days from the date of said publication of this notification along with the fee as provided in the Companies (Registration Offices and Fees) Rules, 2014". It may also be noted that data on deposits should be filed upto 31st March, 2019 (as opposed to 22nd January, 2019 which was originally indicated in the said Rule). Rule change is being issued separately.

2. Pending the deployment of DPT-3 Form on MCA 21 portal and in order to avoid inconvenience to stakeholders on account of various factors, it is stated that the additional fee, as provided under the Companies (Registration Offices and Fees) Rules, 2014, shall be levied after 30 days from the date of deployment of the DPT- 3 form on MCA 21 portal.

3. This issues with the approval of competent authority.


(Sridhar Pamarthi)
Joint Director

Copy to:-

- (i) Guard File;
- (ii) E-Gov Section and Web Contents Manager to publish this circular on the Ministry's website.

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